Across
4. Case that laid down that elected representatives, convicted of a crime and awarded more than two year

Down
1. Agreed damages to be paid for delay of the ship in loading or unloading
imprisonment, lose membership of the House with immediate effect
6. someone's ability to enter into a legal agreement
8. the lowest number of qualifying people needed for a meeting to be able to make a decision.
11. Fraudulent representation as to a matter of fact
14. This feature assists the user in knowing, in what perspective cases mentioned in a particular judgment were treated or considered by the Court delivering judgment on Manupatra
16. An agreement between businesses to restrict competition and keep prices high
21. Fraudulent misappropriation of money or assets
22. The name for carrying out all the actions needed to transfer the ownership of a piece of land.
23. Unreasonable delay in asserting legal right
26. To compensate
28. Unlawful or contrary to accepted morality
29. Extra security for a debt
30. Gives a quick bird's eye view on editorial enhancements on Manupatra

2. Illegal use of someone else's property intentionally
3. Charging higher interest rates more than legally permissible
5. A person who helps another to commit a crime
7. a person who swears on oath that a statement is correct
9. to lessen or reduce
10. A court order commanding a person to whom it is addressed, to do a specific act
12. a contract or legally binding agreement
13. A search tool that allows you to search for Bare Acts only on Manupatra
15. Officially and intentionally destroying records or information
17. Real property
18. This feature enables the user to see the relevant paragraphs in various judgments, where the current case has been referred
19. A person who occupies land illegally
20. Case that said 'the preamble is not an integral part of the Indian constitution'
24. A document that amends an existing will
25. A crime of grave nature
27. To approve and sanction